

lay on the Table a copy of the Finance Accounts of the Central Government for the year 1966-67. [Placed in Library. See No. LT-1487/68].

**UTTAR PRADESH NAGAR MAHAPALIKAS  
(ALPAKALIK VYAVASTHA) (SECOND  
AMENDMENT) ACT, 1968**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF HEALTH AND FAMILY  
PLANNING (SHRI B. S. MUR-  
THY):** On behalf of Shri Satya Nara-  
yan Sinha, I beg to lay on the Table  
a copy of the Uttar Pradesh Nagar  
Mahapalikas (Alpakalik Vyavastha)  
(Second Amendment) Act, 1968 (Pre-  
sident's Act No. 21 of 1968) published  
in Gazette of India dated the 28th  
June, 1968, under sub-section (3) of  
the Uttar Pradesh State Legislature  
(Delegation of Powers) Act, 1968  
(Hindi and English versions). [Plac-  
ed in Library. See No. LT-1488/68].

**ACTION TAKEN BY GOVERNMENT ON  
VARIOUS ASSURANCES, PROMISES AND  
UNDERTAKINGS GIVEN**

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND COMMUNI-  
CATIONS (DR. RAM SUBHAG  
SINGH):** On behalf of Shri I. K. Guj-  
ral, I beg to lay on the Table the fol-  
lowing statements showing the action  
taken by Government on various  
assurances, promises and undertakings  
given by the Ministers during the  
various sessions of Lok Sabha shown  
against each:—

- (i) Supplementary Statements Nos. III, IV, V and VI.—Fourth Session, 1968. (Fourth Lok Sabha).
- (ii) Supplementary Statement No. VI.—Third Session, 1967. (Fourth Lok Sabha).
- (iii) Supplementary Statement No. XIV.—Second Session, 1967. (Fourth Lok Sabha).
- (iv) Supplementary Statement No. XI.—First Session, 1967. (Fourth Lok Sabha).

- (v) Supplementary Statement No. XV—Fifteenth Session, 1966. - (Third Lok Sabha).

[Placed in Library. See No. LT-1489/68.]

**NOTIFICATIONS UNDER THE CUSTOMS  
ACT, 1962 ETC.**

**THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE (SHRI  
K. C. PANT):** I beg to lay on the  
Table:—

(1) A copy each of the follow-  
ing Notifications under section 159  
of the Customs Act, 1962 and sec-  
tion 38 of the Central Excises and  
Salt Act, 1944:—

- (i) The Customs and Central Ex-  
cise Duties Export Draw-  
back (General) Eighty-second  
Amendment Rules, 1968,  
published in Notification No.  
G.S.R. 1303 in Gazette of  
India dated the 13th July,  
1968.
- (ii) The Customs and Central Ex-  
cise Duties Export Draw-  
back (General) Eighty-third  
Amendment Rules, 1968,  
published in Notification No.  
G.S.R. 1304 in Gazette of  
India dated the 13th July,  
1968.
- (iii) The Customs and Central Ex-  
cise Duties Export Draw-  
back (General) Eighty-fourth  
Amendment Rules, 1968,  
published in Notification No.  
G.S.R. 1305 in Gazette of  
India dated the 13th July,  
1968.
- (iv) The Customs and Central Ex-  
cise Duties Export Draw-  
back (General) Eighty-fifth  
Amendment Rules, 1968,  
published in Notification No.  
G.S.R. 1306 in Gazette of  
India dated the 13th July,  
1968.

[Shri K. C. Pant]

- (v) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1307 in Gazette India dated the 13th July, 1968.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 1308 in Gazette of India dated the 13th July, 1968.
- (vii) G.S.R. 1312 published in Gazette of India dated the 13th July, 1968 containing corrigendum to G.S.R. 1128 dated the 15th June, 1968.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Eighty-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 1355 in Gazette of India dated the 20th July, 1968.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Eighty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 1356 in Gazette of India dated the 20th July, 1968.
- (x) The Customs and Central Excise Duties Export Drawback (General) Ninetieth Amendment Rules, 1968, published in Notification No. G.S.R. 1357 in Gazette of India dated the 20th July, 1968.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Ninety-first Amendment Rules, 1968, published in Notification No. G.S.R. 1358 in Gazette of India dated the 20th July, 1968.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Ninety-second Amendment Rules, 1968, published in Notification No. G.S.R. 1359 in Gazette of India dated the 20th July, 1968.
- [Placed in Library. See No. LT-1490/68.]
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1309 published in Gazette of India dated the 13th July, 1968.
- (ii) G.S.R. 1310 published in Gazette of India dated the 13th July, 1968.
- (iii) G.S.R. 1311 published in Gazette of India dated the 13th July, 1968.
- (iv) G.S.R. 1360 published in Gazette of India dated the 20th July, 1968.
- (v) G.S.R. 1361 published in Gazette of India dated the 20th July, 1968.
- (vi) G.S.R. 1362 published in Gazette of India dated the 20th July, 1968.
- (vii) G.S.R. 1363 (English version) and G.S.R. 1364 (Hindi version) published in Gazette of India dated the 20th July, 1968.
- [Placed in Library. See No. LT-1491/68.]
- NOTE REGARDING REVISION OF TERMS OF REFERENCE OF INQUIRY COMMISSION ON POLLUTION OF GANGES WATER NEAR MONGHYR, ETC.
- SHRI K. C. PANT: On behalf of Shri K. Raghuramaiah, I beg to lay on the Table:—
- (1) A copy of the Note regarding revision of terms of reference